

of tapping of telephones and the bugging of the residence of an Hon'ble Member. And, there appears to be near unanimity in the House on the point that such tapping of telephones and/or bugging of residences of Members, if true, are reprehensible. I therefore, deem it only fit and proper that the matter is gone into in depth with a view to finding out whether there is any truth in the press report and if so, whether Shri Chandra Shekhar or any other Member has been obstructed in the discharge of his duties in the House by the alleged incident (s) of phone tapping and bugging of residence (s). It is necessary for me to emphasise this aspect because it is well-established that no privilege can be claimed unless a Member is obstructed in any manner in the discharge of his duties in the House or in any matter connected with the business of the House. From another angle, equally important is the question whether tapping of telephones and/or bugging of residences of any Members of Parliament or any public men or for that matter of any citizens are permissible under the existing laws of the land and are being resorted to.

In view of the great importance of the issues involved, irrespective of the fact whether or not a *prima facie* case of breach of privilege is made out and without going into any technicalities, I hereby refer this matter, in all its ramifications and with all the issues in its gamut, under Rule 227 of the Rules of Procedure and Conduct of Business in Lok Sabha to the Committee of Privileges. All the notices on the subject received by me as also the entire proceedings of the House in this regard held on 6.4.1990 and 9.4.1990 will stand referred to the Committee of Privileges for examination, investigation and report

(Interruptions)

SHRI AJIT PANJA (Calcutta North East): Sir, does it include today's statement of the hon. Member? (Interruptions)

SHRI T. BASHEER (Chirayinkil): Sir, you must include today's statement of Shri

Chandra Shekhar also. (Interruptions)

MR. SPEAKER: The Committee will definitely take into account all the statements that have been given by Shri Chandra Shekhar, all relevant matter thereto; it is but natural.

(Interruptions)

12.17 hrs.

PAPERS LAID ON THE TABLE

Notification under Companies Act, 1956. Review on and Annual Report of Tannery and Footwear Corporation of India Limited Kanpur for 1988-89 etc.

[English]

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): Sir, I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 844 (Hindi and English versions) published in Gazette of India dated the 11th November, 1989 declaring Messrs Metro Mutual Benefit Company Limited, Lucknow, to be a 'Nidhi' under section 620A of the Companies Act, 1956. [Placed in Library. See No. LT-634/90]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—
 - (a)(i) A statement regarding Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1988-89.
 - (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1988-

- 89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT 635/90]
- (b) (i) A statement regarding Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1988-89.
- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of (2) above. [Placed in Library. See No: LT 636/90]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1988-89. [Placed in Library. See No. LT 637/90]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, Ramnagar, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Service and Training Centre, Ramnagar, for the year 1988-89. [Placed in Library. See No. LT 638/90]
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for 1990-91. [Placed in Library. See No. LT 639/90]

Notification under coal mines Provident Fund and Miscellaneous Provisions Act, Annual Report of and Review on Coal Mines Provident Fund, coal mines Family Pension and Coal Mines Deposit Linked Insurance Scheme for 1988-89 etc.

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): Sir, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 7 A of the Coal Mines Provident Fund and Miscellaneous provisions Act, 1948:
- (i) The Coal Mines Provident Fund (Amendment) Scheme, 1990 published in Notification No. G.S.R. 107 in Gazette of India dated the 24th February, 1990.
- (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1990 published in Notification No. G.S.R. 108 in Gazette of India dated the 24th February, 1990
- (iii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1990, pub-

lished in Notification No. G.S.R. 109 in Gazette of India dated the 24th February, 1990.

- (iv) The Coal Mines Family Pension (Amendment) Scheme, 1990 published in Notification No. G.S.R. 110 in Gazette of India dated the 24th February, 1990. [Placed in Library. See No. LT 640/90]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1988-89 along with Audited Accounts.
- (ii) A Copy of the Review (Hindi and English versions) by the Government on the working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1988-89.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-641/90]

12.18 hrs.

BUSINESS ADVISORY COMMITTEE

Fifth Report

[English]

PROF SAIFUDDIN SOZ (Baramulla):
Sir, I beg to move:

"That this House do agree with the Fifth Report of the Business Advisory Committee presented to the House on the 9th April, 1990."

MR. SPEAKER: The question is:

"That this House do agree with the Fifth Report of the Business Advisory Committee presented to the House on the 9th April, 1990."

The motion was adopted

SHRIDINESH SINGH (Pratapgarh): Sir, although it is not customary to comment upon a decision taken by the Speaker, I should like on behalf of our Party, to extend to you our congratulations... (Interruptions)
You have done it very wisely.

MR. SPEAKER: I have done my duty.

(Interruptions)

SHRISONTOSH MOHANDEV (Tripura West): Sir, yesterday also, in Tinsukia, one of the proprietors of a Tea Estate was killed by suspected ULFA militants. Is killing nothing? (Interruptions)

MR. SPEAKER: I have not permitted you. Why are you getting angry? Sontosh ji, don't lose your temper. Please take your seat. (Interruptions)

SHRI SONTOSH MOHAN DEV: Very kindly, you allowed a discussion under Rule 193 last week. Unfortunately that issue could not be discussed. So, I would like to know from you whether you are going to allow it this week sometime. It is very important.

MR. SPEAKER: That has been decided. You can ask me about what has been raised in the House.

(Interruptions)